

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-04-2024 AT 10:30 AM**

**CP(IB) No. 133/9/HDB/2023**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

M/s. Elite Engineering & Construction Private Limited

**...Operational Creditor**

**AND**

M/s. trishala Infrastructure Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

Learned Counsel Mr V Ravi Kumar for Corporate Debtor present through Video Conference.

Learned Counsel Ms Aishwarya, for learned counsel Mr VVSN Raju for the Operational Creditor present physically.

Learned Counsel Smt JVL Bharati, counsel on record for Operational Creditor present through Video Conference.

Learned Counsel for Corporate Debtor reports ready, whereas learned counsel for the Operational Creditor reports not ready on the ground that a fresh counsel in addition to the counsel on record who has been engaged now will make submissions and that he is not ready today.

Matter adjourned to 29.04.2024 as a last chance, no further time will be allowed to the Operational Creditor.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**